

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2937
ANSWERED ON:29.08.2012
COMPLAINTS AGAINST MINISTRIES
Nagpal Shri Devendra

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is any provision for seeking information on a complaint of a particular Ministry by the Prime Minister's Office after it receives a complaint against the said Ministry and refers the case to it;
- (b) if so, whether any time limit is set in this regard;
- (c) if so, the details of reply received in regard to the Director General of Shipping, a Department under the Ministry of Shipping; and
- (d) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): The complaints received in Anti-Corruption Unit against public servants are dealt with on a case to case basis and action as appropriate is taken with the approval of competent authority. This includes forwarding the complaint to the authority concerned for action as appropriate and/or obtaining their comments within a desired time limit where necessary.

(c) & (d): The complaints received by the Prime Minister's Office against Director General, Shipping was forwarded to Cabinet Secretary vide their ID No.600(AC)/31/C/28/(CAB)/ 2012-ES.II dated 22.6.2012, 13.7.2012, 26.7.2012 and 13.8.2012 for action as appropriate. No reply has been received from the Ministry of Shipping.